

19

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH

AT HYDERABAD

CP.36/2000 in OA.718/99

dt.28.4.2000

Between

1. P. Laxma Reddy
2. T. Ranga Rao

: Applicants

and

1. Chief General Manager
Telecom, AP Circle
Nampally Road, Abids
Hyderabad

2. Mr. Ratna Kumar
Telecom District Manager
Mahabubnagar

3. Mr. T. Anjaibh
Sub Divisional Officer
Telecom, Wanaparthy
Mahabubnagar District

(R-1 is not necessary)

: Respondents

Counsel for the applicants

: K. Ravinder Goud
Advocate

Counsel for the respondents

: B.N. Sharma, Sr.CGSC

Coram

Hon. Mr. R. Ranga Rajan, Member (Admn.)

Hon. Mr. B.S. Jai Parameshwar, Member (Judl)

R

V

Order

Oral order (per Hon. Mr. R. Rangarajan, Member(Admn))

Heard Mr. K. Ravinder Goud, learned counsel for the applicants and Mr. B.Narasimha Sharma, learned counsel for the respondents.

1. When the CP is taken up the learned counsel for the respondents produced letter No.LC/TDM-MBN/TRR/CAT/90/ OA.718/28 dated 20-4-2000, wherein it is stated that the case of the applicant cannot be compared with that of Andraiah. Further his case is forwarded for condonation of break, belatedly.
2. Hence, we do not find any reasons for initiating contempt proceedings.
3. Hence, the CP is closed. No costs.

E.S. Jai Parameshwar
(E.S. Jai Parameshwar)
Member (Judl.)

28-4-00

R. Rangarajan
(R. Rangarajan)
Member(Admn.)

Rangarajan
28-4-00

Dated : 28 April, 2000
Dictated in Open Court

sk